

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No.1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.66515/2019 - EXEMPTION FROM FILING O.T.)

Date : 26-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Sibbo Sankar Mishra, AOR

For Respondent(s)

Mr. D.S. parmar, Adv.
Ms. Abha R. Sharma, Adv.
Ms. Sujeeta Srivastava, Adv.
Mr. Ankit Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER